

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 533 of 2019**

**IN THE MATTER OF:**

**MSTC Ltd.**

**...Appellant**

**Vs**

**SPS Steel Rolling Mills Ltd. & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Saikat Sarkar, Ms. Pallavi Pratap, and Ms. Neema, Advocates**

**For Respondents: Ms. Misha and Mr. Nikhil Mathur, Advocates**

**Mr. Anup Kumar, Advocate for Respondent No. 3**

**ORDER**

**18.09.2019** Mr. Anup Kumar, Advocate appears on behalf of Successful Resolution Applicant -Respondent No. 3 (Shakambhari Ispat & Power Limited). Learned Counsel for the Appellant will serve a copy of Paper Book of the appeal to him in course of day.

Learned Counsel for the Respondent No. 3 is allowed to file short affidavit enclosing a copy of the distribution chart showing distribution made for one or other 'Financial Creditor'/'Operational Creditor' including percentage of their admitted claims within one week. No rejoinder is required to be filed by the Appellant as this Appellate Tribunal will consider the question of law on the basis of distribution as to whether any discrimination made between the same set of creditors.

Post the appeal 'for Orders' on **22<sup>nd</sup> October, 2019**. The appeal may be disposed of on the next date.

In the meantime, if any goods supplied by the Appellant are utilized by the Successful Resolution Applicant ("Corporate Debtor"), this Appellate Tribunal may ask for payment of the costs of the same.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Sk*